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**ACTION PLAN SUBMITTED BY THE COMMISSIONER AND DIRECTOR OF
MUNICIPAL ADMINISTRATION, TELANGANA IN SUO MOTU APPLICATION
NO. 27 OF 2016**

1. Overview of ULBs under Krishna River stretch:

1.1 The Hon'ble NGT vide order dt 29.1.2021 directed the respective departments to file independent response to the Hon'ble Tribunal regarding the action plan that they are going to take to implement the direction issued by the Tribunal and also the Principal Bench in this regard to save river Krishna and river Tungabhadra in their region.

1.2 In this regard, it is humbly submitted that river Krishna enters Telangana State near Thangadi village in erstwhile Mahabubnagar district and flows for about 146 kms in Telangana before entering Andhra Pradesh at Vellatur village, Suryapet district. In Telangana, Krishna river flows through five districts namely Jogulamba Gadwal, Wanaparthy, Nagarkurnool and Suryapet.

1.3 There are five Urban Local Bodies (ULBs) near to Krishna river. Following table provides the distance of the 5 ULBs from river Krishna, the Municipal Solid Waste and waste water generated in these ULBs.

ULB Name	Aerial distance from river Krishna	Sewage generation (MLD)	Solid waste generation (TPD)	Quantity of legacy waste (in MTs)
Gadwal	~3 kms	8.39	17	34,748
Alampur	~ 7 kms	1.71	5	6,771
Ieeja	~35 kms	3.60	12	14,053
Kollapur	~5 kms	2.86	9	10,220
Makthal	~15 kms	2.97	8	14,308
TOTAL		19.53	51	80,099

1.4 Considering that the five identified towns are not located on the banks of river Krishna, have significant distance from the river and have slope gradient away from the river, asserts that these ULBs are not the source of pollution for river Krishna.

1.5 However, the respective Municipal Commissioners have taken multiple initiatives in each of these ULBs for Municipal Solid Waste Management (MSWM) and Sewage Management, to ensure that there are no environment concerns on the river Krishna, due to these ULBs.

1.6 Details of the actions initiated by the State Government of Telangana and the timelines for these activities is elaborated below.

2. SOLID WASTE MANAGEMENT

2.1 Nearly 51 TPD municipal solid waste is generated from these 5 ULBs and all these ULBs are doing composting of the wet waste and have established Dry Resource Collection Centres (DRCCs) for processing dry waste generated in the ULB.

2.2 To further improve the Solid waste management scenario in the State including the above ULBs for Bio mining of legacy waste and processing of fresh waste, the Government of Telangana have formed committees vide G.O.Rt.No.150 MA & UD Dt.11.3.2020 (**Annexure-I**) for processing of Request for Proposal (RFP) and G.O.Rt.No.151 MA&UD dt.11.3.2020 (Annexure-II) for approval of the Tenders. Accordingly, Commissioner & Director of Municipal Administration has floated a tender on 12.3.2020 (**Annexure III**) grouping 130 ULBs into nine clusters. Accordingly two bids were received and after evaluation of bids, the tender approval committee in meeting dt.14.9.2020 (**Annexure IV**), have selected the two agencies viz, M/s Sagar Motors and M/s Cube Bio energy Pvt Ltd and allotted clusters 1 & 8 and 4 & 7 respectively to the said agencies covering 52 out of 130 ULBs. The cluster comprising of the 5 ULBs under consideration was not preferred by any of the two bidders and hence these were taken up in the next round.

2.3 However, in order to allot the remaining ULBs, a 2nd call for tender for remaining 5 clusters (covering 78 ULBs) was issued on 01.10.2020 (**Annexure V**) and 9 bids were received on 3.11.2020. The above 5 ULBs are part of cluster No. 5 of the said tender. The bids received are currently under evaluation which will be completed within one month. As per the tender document, the agency shall establish the fresh waste processing facility within 6 months from signing of the agreement. The Biomining of legacy waste shall be completed within 18 months

from Commercial Operation Date (COD). Total approximate estimated cost for Setting up Fresh MSW Processing facility in these 5 ULBs is Rs 19.50 Crores and cost for setting up Biomining facility is Rs 6.00 Crores.

2.4 It shall be ensured that the biomining of legacy waste in these 5 ULBs shall be completed by 31.3.2022 and facility for processing fresh waste shall be established by 30.10.2021 in each ULB.

2.5 In addition to the above, other initiatives like 100% Door-to-Door waste collection, Encouraging Waste, Source segregation of waste, On-site wet waste composting, especially for Bulk Waste Generators (BWGs), Ban on Single Use Plastic and conducting various awareness campaigns with different stakeholders are being taken up simultaneously in all the ULBs to ensure adequate processing of MSW and curb environment pollution.

3. SEWAGE MANAGEMENT

3.1 It is estimated that nearly 15.94 MLD of wastewater is generated from these 5 ULBs. As short term measure, FSTPs are proposed to be established in each of the 5 ULBs. Of the identified 5 ULBs, work order is already issued to M/s PVCRR JV Infra Pvt Ltd for establishing the FSTPs in 3 ULBs viz, Gadwal, Ieeja and Kollapur **(Annexure-VI)**. These FSTPs shall be completed by September 2021.

3.2 The Government vide G.O.Ms No.358 Dt 4.9.2020 **(Annexure-VII)** have issued administrative sanction for Rs 26.00 crores for setting up Faecal Sludge Treatment Plants in newly constituted 68 Urban Local Bodies which includes balance 2 ULBs i.e. Allampur and Makthal. The tender documents are ready for publishing but are held up due to implementation of Model Code of Conduct for election of Member of Legislative Council. However, the Engineer-in-Chief (PH) vide letter No. 4602/T1/FSTP68 ULBs/MCC/2020-21 dt 16.2.2021 **(Annexure-VIII)** has addressed the Chief Electoral Officer, Hyderabad for relaxation of Model Code of Conduct for inviting the tenders and finalising the bidders for the work of construction, testing, commissioning including 5 years of O&M of faecal sludge treatment plant facilities in the State on DBFOT basis, duly treating the work as essential and related to public health. The orders in this regard are awaited. Soon

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after the receipt of orders further action shall be taken for publishing and finalisation of tenders.

3.3 11 STPs with cumulative capacity of 37.62 MLD, to cater to demand upto 2050, are also proposed to be established in each of these 5 ULBs. The status of the proposed STPs is as follows

ULB	Total STPs proposed	Capacity of STPs to meet the projected demand as per the 2050 population estimates
1. Gadwal	2	12.9 MLD & 3.36MLD = 16.26 MLD
2. Alampur	2	DPR under preparation
3. Ieeja	2	4.81 MLD & 2.11 MLD = 6.92 MLD
4. Kollapur	3	0.57 MLD, 4.33 MLD & 1.24 MLD = 6.14 MLD
5. Makthal	2	DPR under preparation
Total	11 STPs	Total STP Capacity: 37.62 MLD

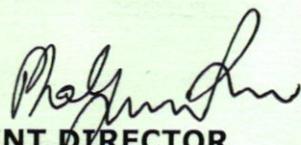
3.4 The Engineer-in-Chief (PH), vide letter 101/T2/AE4/GEN/PCB/2019 dt 13.4.2020 **(Annexure-IX)** have addressed the Principal Secretary to Government, MA& UD Department for according administrative sanction for construction of STPs with Under Ground Drainage network in 30 ULBs covered under various river stretches including the five ULBs covered under river Krishna for Rs 2828.24 CRs. The sanction in this regard is awaited.

3.5 In view of above, it is submitted that the department is taking all steps to process fresh waste, bio mining of legacy waste and also to establish Sewage Treatment Plants for treatment of waste water. Hence, it is most humbly prayed to close the proceedings in the present Suo Motu application No. 27 of 2016.

Dated at Hyderabad on this the 25th day of February, 2020

Sd/- Dr.N.Satyanarayana, IAS
Commissioner and Director of
Municipal Administration,
Telangana, Hyderabad

/T.C.F.B.O/


JOINT DIRECTOR,
O/o the C&DMA,
Hyderabad
Joint Director,
Municipal Administration Dept,
Govt. of Telangana, Hyderabad.

GOVERNMENT OF TELANGANA

ABSTRACT

MA&UD - Director of Municipal Administration - Swachh Bharat Mission - Solid Waste Management - Processing the legacy waste through bio-mining in all the ULBs - Constitution of a Committee for processing the Request For Proposal (RFP) on bio-mining - Orders - Issued.

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (TP&E.2) DEPARTMENT

G.O. Rt. No. 150

Dated: 11-03-2020
Read the following: -

1. Order dated 14.02.2020 of Hon'ble NGT in O.A. No. 606/2018.
2. From the DMA, Telangana, Hyderabad Letter Roc. No. 180320/ 2020-H2, dated 29-02-2020.

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ORDER: -

In the reference 2nd read above, the Director of Municipal Administration, Telangana has stated that as per the MSWM Rules, 2016; all the Urban Local Bodies have to clear legacy waste dumps through bio-remediation or bio-mining and processing & disposal of solid waste. Accordingly the Project Management Unit of Directorate of Municipal Administration has prepared a draft proposal for taking up processing of legacy waste through bio-mining in all the ULBs.

2. The Director of Municipal Administration, Telangana, Hyderabad has proposed to constitute a committee of Officials for processing the Request For Proposal (RFP) on bio mining and requested the Government to issue orders.
3. After careful examination, Government hereby constitute the following Committee of officials for processing the RFP on bio-mining and processing & disposal of solid waste in all ULBs:

Sl. No.	Designation & Department
1	Sri M. Koteswara Rao, Superintending Engineer, Greater Hyderabad Municipal Corporation, Hyderabad
2	Deputy Director, Solid Waste Management, O/o the CDMA
3	Superintending Engineer, E-n-C (PH)
4	SWM Expert, Greater Hyderabad Municipal Corporation
5	One representative from State Pollution Control Board

4. Government, hereby authorize the Director of Municipal Administration, Telangana, Hyderabad / Solid Waste Management Board (to be constituted as per Municipal Act, 2019) to float the tender for processing of legacy waste through bio-mining in all the ULBs in a cluster approach duly meeting the expenditure from SBM / 15th Finance Commission / Municipal General Funds or any other funds released by the Government.
5. The Director of Municipal Administration, Telangana, Hyderabad shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

C. SUDHARSAN REDDY
SECRETARY TO GOVERNMENT

To
The Director of Municipal Administration,
Telangana, Hyderabad.

[P.T.O.]

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The Engineer-in-Chief (Public Health),
Telangana, Hyderabad.
The Commissioner,
Greater Hyderabad Municipal Corporation, Hyderabad.
The Member Secretary,
Telangana State Pollution Control Board, Hyderabad.

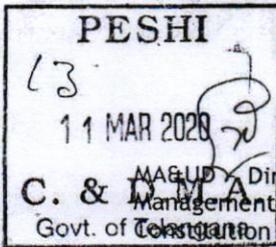
Copy to:

OSD to Minister, MA&UD
PS to Principal Secretary to Government, MA&UD Dept.,
PA to Secretary to Government, MA&UD Dept.
SF/SC

//FORWARDED BY ORDER//

[Signature]
SECTION OFFICER

Sl. No.	Name of the Officer
1	Mr. M. K. Kothari, Deputy Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad.
2	Deputy Director, Solid Waste Management and Control, Greater Hyderabad Municipal Corporation.
3	Superintendent, Greater Hyderabad Municipal Corporation.
4	SWM Expert, Greater Hyderabad Municipal Corporation.
5	One representative from the State Pollution Control Board.



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GOVERNMENT OF TELANGANA
ABSTRACT

Director of Municipal Administration- Swachh Bharat Mission - Solid Waste Management - Processing the legacy waste through bio-mining in all the ULBs - Govt. of Telangana of a Committee for tender approval - Orders - Issued.

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (TP&E.2) DEPARTMENT

G.O. Rt. No. 151

Dated: 11-03-2020
Read the following: -

1. Hon'ble NGT Order dated 14.02.2020 in O.A. No. 606/2018.
2. From the DMA, Telangana, Hyderabad Letter Roc. No. 180320/ 2020-H2, dated 29-02-2020.
3. G.O. Rt. No. 150, MA & UD (TP&E2) Department, dated 11-03-2020.

<<>><<>>

ORDER: -

In the reference 2nd read above, the Director of Municipal Administration, Telangana has stated that as per the Municipal Solid Waste Management Rules, 2016; all the Urban Local Bodies have to clear legacy waste dumps through bio-remediation or bio-mining and processing & disposal of solid waste. Accordingly the Project Management Unit of Directorate of Municipal Administration has prepared a draft proposal for taking up processing of legacy waste through bio-mining in all the ULBs.

2. In the reference 3rd read above, Government constituted a committee of Officials for processing the Request for Proposal (RFP) on bio mining in all ULBs.

3. The Director of Municipal Administration, Telangana, Hyderabad has requested the Government to constitute a Committee of officials for tender approval on bio-mining of legacy waste in all the ULBs.

4. After careful examination, Government hereby constitute the following Committee of Officials for approving tender for processing of legacy waste through bio-mining & processing solid waste in all ULBs:

Sl. No.	Designation & Department
1	Secretary to Government, Municipal Administration & Urban Development Dept.
2	Commissioner & Director of Municipal Administration, Telangana, Hyderabad
3	Engineer-in-Chief (Public Health), Telangana, Hyderabad.
4	One official from TSPCB.

5. The Director of Municipal Administration, Telangana, Hyderabad shall take necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

C. SUDHARSAN REDDY
SECRETARY TO GOVERNMENT

To
The Secretary to Government,
Municipal Administration & Urban Development Department.
The Director of Municipal Administration,
Telangana, Hyderabad.

[P.T.O.]

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The Engineer in Chief (Public Health),
 Telangana, Hyderabad.
 The Commissioner,
 Greater Hyderabad Municipal Corporation, Hyderabad.
 The Member Secretary,
 Telangana Stat Pollution Control Board, Hyderabad.

Copy to:

OSD to Minister (MA&UD)
 PS to Principal Secretary to Government, MA&UD Dept.,
 PA to Secretary to Government, MA&UD Dept.
 SF/SC

//FORWARDED BY ORDER//

[Signature]
 SECTION OFFICER

No.	Designation & Department
1	Secretary to Government
2	Member Secretary to Government
3	Engineer-in-Chief (Public Health), Hyderabad
4	One official copy

BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA
 C. SUBBARAO REDDY
 SECRETARY TO GOVERNMENT
 The Secretary to Government,
 Municipal Administration & Urban Development Department,
 The Director of Municipal Administration,
 Hyderabad.



GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT

From
Dr. N.Satyanarayana, IAS.,
Director of Municipal
Administration,
T.S., Hyderabad.
(cdma@cdma.gov.in)

To
The Commissioner,
Information & Public Relations,
Department, A.C. Guards,
Hyderabad.

Lr.Roc.No.E- 155839/2019-H2, Dt. 12.03.2020

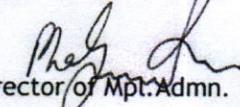
Sir,

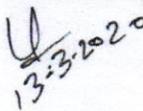
Sub: PS - MA Department - Request for Proposal" for Selection of Agency for Remediation and Reclamation of Existing Dumpsites through Bio Mining, Setting up of Municipal Solid Waste Processing/Treatment Facility for the Cluster of Municipalities/Municipal Corporations in the State - Request - Reg.

Please find enclosed herewith five (5) copies of "Request for Proposal" for Selection of Agency for Remediation and Reclamation of Existing Dumpsites through Bio Mining, Setting up of Municipal Solid Waste Processing/Treatment Facility for the Cluster of Municipalities/Municipal Corporations in the State and request to kindly publish the same in any two leading news paper (One in Telugu & One in English) having largest circulation in the State on 14.03.2020.

Encl: as above

Yours faithfully
Sd/- Dr.N.Satyanarayana,
Director of Mpl.Admn.


for Director of Mpt. Admn.


13.3.2020

GOVERNMENT OF KERALA
MEDICAL SUPPLY DEPARTMENT

Director,
Medical Supply Department,
Government of Kerala,
A.C. Quarters,
Thiruvananthapuram.

Director,
Medical Supply Department,
Government of Kerala,
A.C. Quarters,
Thiruvananthapuram.

Ref: M.S.D. No. 123456789-10

Request for selection of suppliers for supply of medical supplies to the Government of Kerala. The selection of suppliers will be done by the Medical Supply Department, Government of Kerala, Thiruvananthapuram.

The enclosed herewith is a copy of the Request for Selection of Suppliers for supply of medical supplies to the Government of Kerala. The selection of suppliers will be done by the Medical Supply Department, Government of Kerala, Thiruvananthapuram.

Yours faithfully,
Sd/- Dr. M. S. ...
Director of Medical Supply

Enc. as above



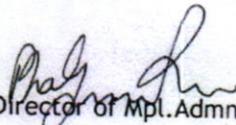
GOVERNMENT OF TELANGANA
DIRECTOR OF MUNICIPAL ADMINISTRATION
REQUEST FOR PROPOSAL

No.180320/2020-H2

Dt. 12.03.2020

The Director of Municipal Administration, TS, Hyderabad is inviting "Request for Proposal" for Selection of Agency for Remediation and Reclamation of Existing Dumpsites through Bio Mining, Setting up of Municipal Solid Waste Processing/Treatment Facility for the Cluster of Municipalities/Municipal Corporations in the State. Interested bidders are requested to submit RFP on or before 15:00 hours of 03.04.2020. The RFP document may be downloaded from 14.03.2020 www.cdma.telangana.gov.in.

Sd/- Dr.N.Satyanarayana,
Director of Mpl.Admn.


for Director of Mpl.Admn.



తెలంగాణ ప్రభుత్వం
డైరెక్టర్ ఆఫ్ మున్సిపల్ అడ్మినిస్ట్రేషన్

No. 180320/2020-H2

ప్రతిపాదన కొరకు అభ్యర్థన

తేదీ: 12-03-2020

రాష్ట్రంలోని క్లస్టర్ ఆఫ్ మున్సిపాలిటీస్/మున్సిపల్ కార్పొరేషన్స్ కొరకు బయోమైనింగ్ ద్వారా ప్రస్తుతమున్న డంప్ సైట్స్ సరిచేయుట మరియు పునరుద్ధరణ, మున్సిపల్ సాలిడ్ వేస్ట్ ప్రాసెసింగ్/ట్రీట్ మెంట్ ఫెసిలిటీ ఏర్పాటు చేయుట కొరకు ఏజెన్సీ ఎంపిక కొరకు డైరెక్టర్ ఆఫ్ మున్సిపల్ అడ్మినిస్ట్రేషన్, టిఎస్, హైదరాబాద్ "ప్రతిపాదన కొరకు అభ్యర్థన" కోరుతోంది. ఆసక్తి గల బిడ్డర్లు RFPను 03-04-2020న 15.00 గంటలు లేదా ఆలోగా దాఖలు చేయవలసిందిగా కోరబడుచున్నారు. RFP డాక్యుమెంట్ను 14-03-2020 నుండి www.cdma.telangana.gov.in నుండి డౌన్లోడ్ చేసుకోవచ్చును.

సం/- డా॥ ఎన్. సత్యనారాయణ, డైరెక్టర్ ఆఫ్ మున్సిపల్ అడ్మినిస్ట్రేషన్

DIPR R.O.No. 2645 DP/CL/Adv/1/2019-20 తేదీ: 13-03-2020

Meeting Name	Technical Committee Meeting for approval of tenders for Remediation and Reclamation of Existing Dumpsite through Bio Mining, Setting-up of Municipal Solid Waste Processing/ Treatment Facility for Cluster of ULBs in Telangana on Design Build Finance Operate & Transfer Basis (DBFOT)		
Date of Meeting	14-09-2020	Time	05:00 PM
Location	Conference hall, First floor, CDMA office		

List of Participants

S.No	Name of Participants	Designation	Organization
1.	Sri. C. Sudarshan Reddy, IAS	Secretary to Government	MA&UD
2.	Dr. N. Satyanarayana, IAS	Director	C&DMA
3.	Sri. R. Sridhar	Engineer – in- Chief	Public Health Engineering Department
4.	Sri. B.V Bhadra Girish	Executive Engineer	TSPCB

Representatives from following bidding firms

1.	Mr. Uma Maheshwar, Managing Director	M/s Cube Bio Energy Pvt. Ltd.
2.	Er. Manohar Kore, Managing Partner	M/s Sagar Motors
3.	Mr. Kiran Jadhav, Director	M/s Suman Waste Management (OPC) Pvt Ltd

Following key points were discussed during the meeting:

1. Meeting started with a brief introduction of the overview of MSW processing and the legacy waste in the State that should be prioritized for treatment and disposal. Accordingly, the RFP was published for Remediation and Reclamation of Existing Dumpsite through Bio Mining, Setting-up of Municipal Solid Waste Processing/ Treatment Facility for Cluster of ULBs in Telangana on Design Build Finance Operate & Transfer Basis (DBFOT) on 14-March-2020
2. The following ULBs have been excluded in the tender from the specific tasks:
 - i. 9 ULBs were completely excluded from the tender process. These are (i) Suryapet, (ii) Komapally, (iii) Dammaiguda, (iv) Jawaharnagar, (v) Medchal, (vi) Warangal, (vii) Narsampet, (viii) Parakala and (ix) Wardhannapet. These ULBs have undertaken independent initiatives for fresh waste processing and Biomining of legacy waste.

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- ii. 14 ULBs were not considered for bio-remediation and reclamation works in the tender as there is no legacy waste in these ULBs. These ULBs are (i) Amanᅇal, (ii) Ameenpur, (iii) Badangpet, (iv) Bandlaguda Jagir, (v) Boduppall, (vi) Gundlapochampally, (vii) Mahabubnagar, (viii) Manikonda, (ix) Meerpet, (x) Narsingi, (xi) Peerzadiguda, (xii) Shamshabad, (xiii) Shankarpally, (xiv) Turkayamjal. However, MSW processing work shall be undertaken in these ULBs as part of the tender
- iii. 1 ULB - Vikarabad, was not considered for MSW processing in the tender. However, Biomining work is proposed in the tender.
3. 130 ULBs are grouped into 9 clusters in the said common tender for processing fresh waste and to undertake biomining of the legacy waste on Design-Built-Operate-Finance-Transfer (DBFOT) mode. Concessionaire / Agency shall be responsible for completing the Biomining work in 18 months of timeline and will simultaneously set-up the MSW processing facility and maintain the facility for next 10 years on PPP basis in all the ULBs for the allotted clusters. This shall ensure that all the ULBs progress simultaneously and meet the NGT deadline.

4. Tender Timelines

S.NO.	Activity	Timeline
1	Date of publishing the tender	14-March-2020
2	Date of Pre-bid meeting	03-June-2020
3	Final last date for submission of bid	01-September-2020 (Last date for submitting the bid was extended thrice, after publishing the pre-bid responses)
4	Date for Bid Opening	02-September-2020
5	Technical Presentation	08-September-2020

5. Bid Evaluation

Following two bids were received in response to the tender:

- a) **Bidder 1: M/s Sagar Motors** in JV with Suman Reality and Industrial Services and Janadhar Sevabhavi Sanstha
- b) **Bidder 2: M/s Cube Bio Energy Private Limited** in JV with MSGP Infratech Pvt. Ltd. & Sudhakara Infratech Pvt. Ltd.

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Consortium of both the bidding entities are eligible as per the tender conditions.

6. Technical evaluation of the documents submitted by the bidders was undertaken. This was followed up by the technical presentation to assess the capability of both the bidding entities. Following are the technical scores for the bidding entities, based on the documents submitted and the presentation of their Approach & Methodology:

#	RFP Clause	Maximum Marks	Bidder 1: M/s Sagar Motors	Bidder 2: M/s Cube Bio Energy
1	Minimum Turnover of an average of 10 Crores in the preceding 5 (five) financial years from the due date of submission of this bid	25	25	25
2	Experience in setting up Municipal Solid Waste Management (MSW) projects and O&M of eligible projects in the preceding 5 (five) financial years	35	35	35
3	Bio-Mining Experience of waste processed (in Tonnes) in All Ongoing/Completed Projects in last 5 years	15	15	0
4	Approach & Methodology	15	10	8
5	Presentation	10	9	6
	TOTAL	100	94	74

7. As per the tender condition, the bidders have to attain a minimum technical score of '60 marks', for considering their bids for financial evaluation. Hence both the bidders are technically qualified for Financial Evaluation

8. Financial Evaluation

As per the RFP condition, bidder has to provide a separate quote / per ton fee for processing fresh waste and for processing legacy waste. A weightage of both the values will be taken to arrive at the Lowest (L1) bidder, as follows:

67% of per ton waste for MSW + 33% of per ton waste for of Biomining

18

9. Both the bidders have given preference for all the 9 clusters. Financial bid opening was conducted on 12-September-2020 in the presence of the authorized persons of the agencies, and the following are the financial quotes and cluster preference submitted as part of financial bid of both the bidders:

a. M/s Sagar Motors

Cluster Number	Preference number	Per Ton rate of Bio-Mining of Legacy Waste "A"	Per Ton Rate of Processing of Fresh Waste "B"	Weighted Cumulative Price Bid (INR/ton)
C1	7	630	1980	1534.5
C2	2	630	1980	1534.5
C3	6	630	1980	1534.5
C4	3	630	1980	1534.5
C5	8	630	1980	1534.5
C6	4	630	1980	1534.5
C7	1	630	1980	1534.5
C8	5	630	1980	1534.5
C9	9	630	1980	1534.5

b. M/s Cube Bio-Energy

Cluster Number	Preference number	Per Ton rate of Bio-Mining of Legacy Waste "A"	Per Ton Rate of Processing of Fresh Waste "B"	Weighted Cumulative Price Bid (INR/ton)
C1	6	899	1399	1234
C2	7	899	1399	1234
C3	8	999	1499	1334
C4	1	899	1399	1234
C5	9	1099	1599	1434
C6	5	899	1399	1234
C7	2	899	1399	1234
C8	3	899	1399	1234
C9	4	899	1399	1234

10. Weighted Cumulative price bid of M/s Cube Bio-Energy was found to be the lowest and hence M/s Cube Bio-Energy Pvt Ltd was declared as 'Ultimate Lowest Bidder'

11. As per the clause 3.3 of the RFP the bidder is selected for any cluster if

- a) If the bidder who has ultimate lowest Bid
- b) A bidder who matches the respective per ton rate of Ultimate lowest bidder.

12. Selection of Bidder

Technical committee conducted deliberations with the M/s Cube Bio Energy Pvt Ltd who is the ultimate lowest bidder, for reducing the quote of Biomining, and accordingly vide letter dt 14.9.2020 they have accepted to reduce price of bio mining from Rs 899/- to Rs 630/- per ton.

13. Allotment of preferred clusters:

The cluster preference submitted by each of the bidder, as part of bid response, is as follows:

Cluster Number	Cluster name	No. of ULBs	Preference- M/s Sagar Motors	Preference- M/s Cube Bio Energy Pvt Ltd
C1	Medchal-Malkajiri, Yadadri Bhuvanagiri, Jangaon	16	7	6
C2	Nalgonda, Suryapet	11	2	7
C3	Ranga Reddy	15	6	8
C4	Khammam, Bhadradi Kothagudem, Mahabubabad	12	3	1
C5	Mahabubnagar, Nagarkurnool, Wanaparthi, Jogulamba Gadwal, Narayanpet	19	8	9
C6	Karimnagar, Jagitial, Rajanna Sircilla	12	4	5
C7	Kamareddy, Nizamabad, Nirmal	10	1	2
C8	Adilabad, Mancheri, Peddapalli, Komaram Bheem, Jayashankar Bhupalpally	14	5	3
C9	Siddipet, Medak, Sangareddy, Vikarabad	21	9	4

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a. **M/s Cube Bio-Energy**, being the Ultimate Lowest Bidder, may be allotted its first two preferred clusters:

- i. **1st Preference: Cluster 4** comprising of 12 ULBs in Khammam, Bhadradi Kothagudem and Mahbubabad districts
- ii. **2nd Preference: Cluster 7** comprising of 10 ULBs in Kamareddy, Nizamabad and Nirmal districts

b. **M/s Sagar Motors**, had overlap in the cluster preference with M/s Cube Bio-Energy the Ultimate Lowest Bidder. Hence, they have submitted their revised preference vide letter dated 14.09.2020, as follows:

- i. **1st Preference: Cluster 1** comprising of 16 ULBs in Medchal-Malkajiri, Yadadri Bhuvanagiri and Jangaon districts
- ii. **2nd Preference: Cluster 8:** comprising of 14 ULBs in Adilabad, Mancheri, Peddapalli, Komaram Bheem and Jayashankar Bhupalpally districts

14. Points for decision:

1. To accept the revised and mutually agreed lowest bids of M/s Sagar Motors and M/s Cube Bio Energy Pvt Ltd for processing legacy waste / Biomining of legacy waste at INR 630/- per ton
2. To finalize and allot the clusters as follows to both the bidders for undertaking Biomining work:

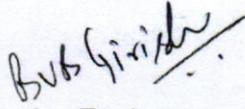
a. M/s Cube Bio Energy:

- i. **Cluster 4:** comprising of 12 ULBs in Khammam, Bhadradi Kothagudem and Mahbubabad districts
- ii. **Cluster 7:** comprising of 10 ULBs in Kamareddy, Nizamabad and Nirmal districts

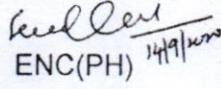
b. M/s Sagar Motors:

- i. **Cluster 1:** comprising of 16 ULBs in Medchal-Malkajiri, Yadadri Bhuvanagiri and Jangaon districts
- ii. **Cluster 8:** comprising of 14 ULBs in Adilabad, Mancheri, Peddapalli, Komaram Bheem and Jayashankar Bhupalpally districts.

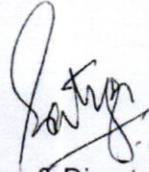
3. Initially Bio mining process shall be taken up in the above preferred clusters of the agencies.



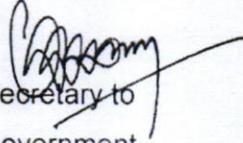
Executive Engineer,
TSPCB



ENC(PH)



Commissioner & Director of
Municipal Administration



Secretary to
Government
MA&UD

Number of pages: _____

3. Initially Bio mining process shall be taken up in the above project area in the presence of the agencies


Commissioner & Director
Municipal Administration


B...


Executive Engineer
TSROR


Secretary
Government
M...

GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT

From
Dr. N.Satyanarayana, IAS.,
Director of Municipal Administration
Government of Telangana,
T.S., Hyderabad.

To
The Commissioner,
Information & Public Relations
Department, A.C. Guards,
Hyderabad

Lr.Roc.No.180320/2019-H2, Dt.01.10.2020

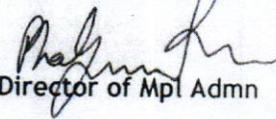
Sir,

Sub: Mpl Admn Dept-Selection of Agency for Remediation and Reclamation of Existing Dumpsites through Bio Mining, Setting up of Municipal Solid Waste Processing/Treatment Facility for the Cluster of Municipalities/Municipal Corporations in the State- Request for Proposal- Called for-Reg.

Please find enclosed herewith five (5) copies of "Request for Proposal" for "Selection of Agency for Remediation and Reclamation of Existing Dumpsites through Bio Mining, Setting up of Municipal Solid Waste Processing / Treatment Facility for the Cluster of Municipalities / Municipal Corporations in the State" for publication on 02.10.2020 in any two leading News paper (one English & one Telugu) having largest circulation (throughout the state).

Encl: As above

Yours faithfully
Sd/- N.Satyanarayana
Director of Mpl Admn


for Director of Mpl Admn
d

GOVERNMENT OF TELANGANA

COMMISSIONER & DIRECTOR OF MUNICIPAL ADMINISTRATION

REQUEST FOR PROPOSAL

NO.180320/2020-H2

Dt.01.10.2020

The Commissioner & Director of Municipal Administration, TS, Hyderabad is inviting "Request for Proposal" for Selection of Agency for Remediation and Reclamation of Existing Dumpsites through Bio Mining, Setting up of Municipal Solid Waste Processing/Treatment Facility for the Cluster of Municipalities/Municipal Corporations in the State. Interested firms are requested to submit RFP on or before 16:00 hours of 21.10.2020. The RFP document may be downloaded from www.cdma.telangana.gov.in from 10:00 AM of 03.10.2020.

Sd/-N.Satyanarayana
Director of Mpl Admn

GOVERNMENT OF NIGERIA

COMMISSIONER IN CHARGE OF MUNICIPAL ADMINISTRATION

REQUEST FOR PROPOSALS

NO. 180130/2012-2
01.01.10.1030

The Commissioner in Charge of Municipal Administration, Lagos State, is hereby inviting proposals for selection of a firm for the renovation and reconstruction of existing projects through bio-mining, setting up of advanced Solid Waste Processing Treatment Facility for the Cluster of Municipalities in Lagos State. Interested firms are requested to submit RFP on or before 14th January 2012. The RFP documents can be downloaded from www.cdmahse.com from 10:00 AM of 03.10.2012.

2012
Director of Municipal Administration



GOVERNMENT OF TELANGANA
Commissioner & Director of Municipal Administration
Request For Proposal

No. 180320-1/2020-H2

The Commissioner & Director of Municipal Administration, TS, Hyderabad is inviting
"Request for Proposal" for selection of Agency for Remediation and Reclamation
of Existing Dumpsites through Bio Mining, Setting up of Municipal Solid Waste
Processing / Treatment Facility for the Cluster of Municipalities / Municipal
Corporations in the State. Interested firms are requested to submit RFP on or before
16:00 Hrs of 21.10.2020. The RFP document may be downloaded from
www.cdma.telangana.gov.in from 10:00 AM of 03.10.2020

Dated : 30.09.2020

Sd/-
Director of Mpl Admin

R.O. No. : 553-DP/CL-AGENCY/ADVT/1/2020-21 Dated 01-10-2020

తెలంగాణ ప్రభుత్వం
కమిషనర్ & డైరెక్టర్ ఆఫ్ మున్సిపల్ అడ్మినిస్ట్రేషన్

No.180320-1/2020-H2 **ప్రతిపాదన కోసం ఆహ్వానం** **తేది: 30.09.2020**

రాష్ట్రంలోని మున్సిపాలిటీలు/ మున్సిపల్ కార్పొరేషన్ల క్లస్టర్ కోసం బయోమెనింగ్ ద్వారా ప్రస్తుతం గల దంపనైట్ల సరిదిద్దుట మరియు పునరుద్ధరణ, మున్సిపల్ సాటిడ్ వేస్ట్ ప్రాసెసింగ్/ట్రేట్‌మెంట్ సదుపాయం ఏర్పాటుచేయుట కోసం ఏజెన్సీ ఎంపిక కొరకు కమిషనర్ & డైరెక్టర్ ఆఫ్ మున్సిపల్ అడ్మినిస్ట్రేషన్, TS, హైదరాబాద్ వారు "ప్రతిపాదన కొరకు అభ్యర్థన" కోరుతున్నారు. ఆసక్తి గల సంస్థలు 21.10.2020న 16.00 గం. లేదా అంతకుంటే ముందుగా RFP దాఖలు చేయవలసిందిగా కోరబడుచున్నారు. RFP దాక్కుమొరటను www.cdma.telangana.gov.in నుండి 03.10.2020న ఉ. 10.00 గం. నుండి డౌన్‌లోడ్ చేసుకోవచ్చును.

Dr. N. సత్యనారాయణ IAS
 డైరెక్టర్ ఆఫ్ మున్సిపల్ అడ్మినిస్ట్రేషన్

DIP R RO.No.3687-DP/CL/Advt/1/2020-21, Dt: 01.10.2020

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**GOVERNMENT OF TELANGANA
MUNICIPAL ADMINISTRATION DEPARTMENT.**

From
Dr.T.K.Sreedevi, I.A.S.,
Director of
Municipal Administration,
Telangana, Hyderabad.

To
M/s. PVV Infra Ltd.
Kavuri Hills, Phase 1,
Kavuri Hills Jubilee Hills,
Hyderabad-500033.

Lr.Roc.No.E-28205-2018-H2-7, Dt. 04/02/2019

Sir,

Sub:PS – MA Department - Letter of Award for setting up of Faecal Sludge Treatment Plants (FSTPs) in Urban Local Bodies of Telangana for Package one (1) on “Design, Build, Operate & Transfer (DBOT Hybrid Annuity)” basis – Work Order – Issued – Reg.

Ref: 1. C&DMA’s Invitation for Request for Proposal.
2. Your Bid dated.12.09.2018.

I invite your attention to the references cited.

In response to this office Request for Proposal, in the reference 2nd cited you have furnished the Request for Proposal (RFP) for undertaking the captioned work on “Design, Build, Operate & Transfer (DBOT Hybrid Annuity)” basis. Consequent upon the “Bidding Process” as detailed in the RFP, C&DMA have accepted your Proposal for the financial quote as detailed below.

1. Rs 17.99 cr (Rupees Seventeen Crore Ninety Nine Lakh only) as Bid Project Cost; and
2. Rs. 0.95 cr (Rupees Ninety Five Lakh only) as 1st year O & M Cost.

2. Further, I wish to inform that the amount payable to you shall be in accordance with the provisions of RFP/Draft Concession Agreement during the Concession Period of 10 (ten) years and requested to sign the Duplicate copy of the Letter of Award (LOA) and return the same as an acknowledgement of receipt of the LOA. Further, request you to sign the Concession Agreement with C&DMA within 30 days of the LOA failing which, the LOA shall stand revoked and the Bid Security shall be forfeited and note that you have to comply with all the provisions of RFP including formation of Special Purpose Vehicle (SPV), as applicable, before entering into the Concession Agreement with C&DMA.

3. Further I also wish to inform that for due and faithful performance of your obligations during the Concession period, you shall have to furnish not later than 30 (thirty) days from the signing of the Concession Agreement, an irrevocable and unconditional guarantee from a Bank acceptable to the Authority for a sum equivalent to 3% of the Bid Project Cost

amounting to Rs. 0.54 cr (Rupees Fifty Four lakh only) in the form as set forth in Schedule D of the Draft Concession Agreement. The furnished Bank guarantee shall be returned to you as per the provisions of the RFP/Draft Concession Agreement, the Bid Security furnished by you for an amount of Rs.7 (Rupees Seven) lakhs shall be returned to you on furnishing of the Performance Security and as per the provisions of the RFP.

4. In this connection, I wish to inform that the said Package One consists of the following Urban Local Bodies where the standalone Faecal Sludge Treatment Plants (FSTPs) have to be set up and maintained during the Concession Period:

Sl.No.	Town
1	Gadwal
2	leeja
3	Badepally
4	Mahaboobnagar
5	Narayanapet
6	Atchampet
7	Kalwakurthy
8	Kollapur
9	Nagarkurnool
10	Devarakonda
11	Wanaparthy

5. Further as advised by the Technical Evaluation Committee, on signing of the Concession Agreement you should take up setting up of Faecal Sludge Treatment Plant (FSTP) on pilot basis in one of the Urban Local Bodies as mutually decided and demonstrate the capability / acceptability of proposed technology for treatment of Faecal sludge in meeting the performance standards as stipulated in the RFP/Draft Concession Agreement for the treated Faecal sludge.

6. On successful implementation of the pilot Plant/project and only on validation of the same by the Technical Evaluation Committee, you will be allowed to take up the implementation of the remaining FSTPs as per the provisions of the Concession Agreement. Please note that you are entitled to receive payments for the pilot project subject to its satisfactory completion only. Notwithstanding anything to the contrary contained in the RFP/Draft Concession Agreement, in the event that pilot plant is not completed successfully within 3 (three) months or the extended period provided by the Authority of signing of the Concession Agreement for any reason whatsoever, all rights, privileges, claims and entitlements of the Selected Bidder / Concessionaire under or arising out of this LOA / the Concession Agreement shall be deemed to have being waived by, and to have ceased with the concurrence of the Selected Bidder / the Concessionaire, and the Concession Agreement shall be deemed to have being terminated without any liability on the Authority. Suitable amendments will be incorporated in the Draft Concession Agreement already made available to you and on your acceptance of the same the Concession Agreement will be signed.

7. In view of above, you are requested to comply with all the terms and conditions set forth in the RFP. In case of any default on your part, you shall be liable for action as stated in the RFP document and confirm to comply with the terms and conditions mentioned therein.

Yours faithfully,
SREEDEVI T K
DIRECTOR OF MPL ADMN

Copy to the respective Commissioners of ULBs for necessary action.

Copy submitted to the Principal Secretary to the Government, MA&UD, Telangana for kind information.

Signature valid

Digitally signed by TK
SREEDEVI
Date: 2019.02.04 09:47:41 IST
Reason: Approved

**GOVERNMENT OF TELANGANA
ABSTRACT**

Municipal Administration & Urban Development Department – Setting up of Faecal Sludge and Septage Treatment Plants (FSTP) in newly constituted Urban Local Bodies (ULBs)-Permission-Accorded-Orders-Issued.

MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (UBS) DEPARTMENT

G.O. Rt. No.358

Dated: 04-09-2020

Read the following: -

1. From Director, Centre for Energy, Environment, Urban Governance & Infrastructure Department, ASCI, Hyderabad, Dated: 16.8.2020.
2. From the DMA, Telangana, Hyderabad Letter Roc. No. 28205-2018-H2, Dated: 19.8.2020.

<0>

ORDER: -

In the circumstances stated by Director of Municipal Administration, Telangana, Hyderabad in the reference 2nd read above and after careful examination, Government hereby accord permission for an amount of Rs.26.00 crores for setting up of Faecal Sludge and Septage Treatment Plants (FSTP) in newly constituted 68 Urban Local Bodies (ULBs).

2. Government also accord permission to Administrative Staff College of India (ASCI), Hyderabad to extend project development support including finalizing the designs, procurement, implementation support, monitoring and extending end to end capacity building to newly constituted 68 ULBs.

3. The Director of Municipal Administration, Hyderabad shall take necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

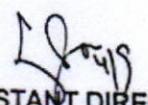
**ARVIND KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT**

To
The Director of Municipal Administration, Hyderabad.
The Director, Centre for Energy, Environment, Urban Governance & Infrastructure Department, ASCI, Hyderabad.

Copy to:

The Vice Chairman & Managing Director, TUFIDC, Hyderabad
The O.S.D. to Hon'ble M (MA&UD).
The O.S.D. to Principal Secretary to Government, MA &UD Department.
The P.S. to Secretary to Government, MA &UD Department.
SF/SC

//FORWARDED::BY ORDER//


ASSISTANT DIRECTOR

GOVERNMENT OF BELGIUM

Minister of Agriculture & Urban Development - Belgium
Director General of Urban Development (DG) - Brussels

MUNICIPAL COMMISSION & URBAN DEVELOPMENT (MUC) DEPARTMENT

1. From the Director General of Urban Development, Urban Development & Agriculture Department, AGU, Brussels, dated 18.02.2010
2. From the Director General of Urban Development, Urban Development & Agriculture Department, AGU, Brussels, dated 18.02.2010

ORDER

In the exercise of powers conferred by the Director General of Urban Development, Urban Development & Agriculture Department, AGU, Brussels, dated 18.02.2010, the following order is issued for the purpose of setting up of a Municipal Commission & Urban Development (MUC) Department in the name of the Government of Belgium.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF BELGIUM)

MINISTER OF AGRICULTURE & URBAN DEVELOPMENT

The Director General of Urban Development, Urban Development & Agriculture Department, AGU, Brussels, is requested to implement the order and to take necessary action in the matter accordingly.

FORWARDED BY ORDER

ASSISTANT DIRECTOR

GOVERNMENT OF TELANGANA
PUBLIC HEALTH AND MUNICIPAL ENGINEERING DEPARTMENT

Letter No. 4602 /TI/FSTP 68 ULBs/MCC/2020-21

Dt: 16-02-2021

From
Sri R. Sreedhar,
M.E.,
Engineer-in-Chief,
Public Health,
AC Guards, Hyderabad.

To
The Chief Electoral Officer,
Telangana State,
5th Floor, North Block,,
Buddha Bhavan, Municipal Complex,
M.G. Road, Ranigunj, Hyderabad.

Sir,

Sub:- MA & UD - PHMED - Construction, Testing, Commissioning including 5 Years of Operation & Maintenance of Faecal Sludge Treatment Plant Facilities in the State of Telangana on DBFOT Basis - Permission to invite tenders on E-Procurement Platform duly relaxing the Model Code of Conduct - Requested - Regarding.

Ref.: 1) G.O.Rt. No. 358, MA&UD (UBS) Dept., Dt. 04-09-2020

2) Hon'ble National Green Tribunal Order OA No. 593/2017, Dt. 14-05-2020.

3) Press Note Circular No. ECI/PN/10/2021 of the ECI, Dt. 11-02-2021.

The Government of Telangana vide reference 1st cited have accorded permission for an amount of Rs. 26.00 crores for Setting up of Faecal Sludge Treatment Plants (FSTPs) in newly constituted 68 Urban Local Bodies falling in districts of Jagtial, Jogulamba Gadwal, Kamareddy, Karimnagar, Khammam, Mahbubabad, Mancherial, Medak, Medchal-Malkajgiri, Nalgonda, Narayanpet, Nirmal, Nizamabad, Peddapally, Rangareddy, Sangareddy, Siddipet, Suryapet, Vikarabad, Wanaparthi, Warangal Rural and Yadadri Bhuvanagiri of Telangana.

In the reference 3rd cited, the Election Commission of India has issued Press Note for conducting Biennial Election to the Legislative Councils from Graduates' and Teachers' constituencies of Mahabubnagar -Rangareddy - Hyderabad Graduates' and Warangal - Khammam - Nalgonda Graduates' in Telangana with the date of poll being on 14th March, 2021. Further, it is mentioned that the Model Code of Conduct concerning these elections will come into force with immediate effect in the concerned constituencies.

In the reference 2nd cited, the Hon'ble National Green Tribunal has passed the judgement in the OA No. 593/2017, Dt. 14-05-2020 that "all the Urban Local Bodies or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs with effect from 01-04-2020. In default of such collection, the States/ UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for the restoration of the environment".

In this connection, it is to inform that the work Setting up of Faecal Sludge Treatment Plants are for safe disposal of the septage into the environment and are based on the directions of Hon'ble National Green Tribunal issued in OA No. 593/2017.

Hence, the Election Commission of India may kindly be addressed for relaxation of Model Code of Conduct in respect of inviting tenders and finalizing bidders for the work Construction, Testing, Commissioning including 5 Years of Operation & Maintenance of Faecal Sludge Treatment Plant Facilities in the State of Telangana on DBFOT Basis to be taken up in (7) packages considering these works are to be taken up based on the orders of Hon'ble NGT as a part of Sanitation duly treating this work as essential and related to Public Health.

Yours faithfully,

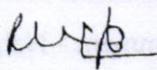
Sd/-

ENGINEER-IN- CHIEF (PH)

- ✓ Copy submitted to the Principal Secretary to the Government, MA&UD Department for favour of information.
- ✓ Copy to the CDMA, Hyderabad for favour of information.

@ 16/2/24

//Attested//


EXECUTIVE ENGINEER (PH)
16/2/24

39

GOVERNMENT OF TELANGANA
PUBLIC HEALTH & MUNICIPAL ENGINEERING DEPARTMENT

Email: eicphts@gmail.com
Fax: 040-23393371 (ENCPH)

Phone: 23391208 ENC
23316841 GEN

Lr No. 101/T2/AE4/GEN/PCB/2019-20

Datcd: 13-04-2020.

From
R. Sreedhar,
M.E.,
Engineer-in-Chief,
Public Health,
A.C. Guards,
Hyderabad.

To
The Principal Secretary to Govt.,
MA&UD Department,
Telangana Secretariat,
Hyderabad.

Sir,

Sub: PH & MED-NGT Orders in O.A.No.148 of 2016 and O.A No.673/2018 and Action Plan for restoration of Water quality for polluted river stretches, Action Plan for utilizing treated waste water - modification as per the remarks communicated by CPCB - Reg.

- Ref: 1) E-in-C (PH), Lr.No.101/T2/AE4/Gen/PCB/2016, Dt: 03-05-2019
2) Govt. Memo No.1322/TP&E.2/2019, Dated: 23-08-2019, MA&UD Dept
3) E-in-C (PH), Lr.No.101/T2/AE4/Gen/PCB/2019/1613, Dt: 29-08-2019.
4) E-in-C (PH), Lr.No.101/T2/AE4/Gen/PCB/2019/1613, Dt: 11-03-2020.

Kind attention is invited to the Govt. Memo 2nd cited, wherein it was requested to furnish the action plan for utilization of treated waste water.

As informed vide this office letter 1st cited, the DMA has entrusted the preparation of draft policy for utilization of waste water to ASCI, Hyderabad. Subsequently, DMA has submitted a copy of the draft policy document (prepared by ASCI) to the Government. It was recommended in the draft policy document to constitute a steering Committee (including Engineer-in-Chief (PH) as a member) at state level and Task Force Committee at District Level.

The sewerage system in the twin cities is maintained by the HMWSSB. Regarding the Urban areas (other than twin cities), the details of STPs taken up by PHME Department in various towns and their status were furnished vide ref 3rd cited.

In the towns where STPs are already constructed, the ULBs are given directions to utilize the treated waste water for Horticulture and Industrial use (wherever industries are located in Municipal Limits). In Ramagundam, RMC has taken up the issue with NTPC for utilization of treated waste water for thermal projects.

Regarding the other towns, DPRs are prepared under TMDP project to take up sewerage schemes for the old Towns (57 No.s) and for the new towns for which DPRs are not available, tentative amounts based on population are arrived at. Tentative Action Plan for 10 years for taking up sewerage Schemes in Telangana ULBs (except for towns where UGD has been taken up in the past decade under UIDSSMT & other schemes) aggregating to Rs.13,239 Crores was submitted vide reference 3rd cited.

The year-wise breakup was as follows :

S.No.	Phase	No. of ULBs	Cost Rs. In Crores
1	I year	4	2021.11
2	II year	6	1298.11
3	III year	9	1407.09
4	IV year	9	1217.77
5	V year	12	1441.94
6	VI year	13	1293.55
7	VII year	17	1308.75
8	VIII year	17	1268.49
9	IX year	30	1390.07
10	X year	17	591.86
	Total	134	13238.74

As and when the schemes are completed, the schemes will be handed over to the ULBs & the ULBs will be guided to utilize the treated waste water for horticulture, industrial use and other non-potable purposes by identifying potential users as per the policy which may be approved by the Govt.

Subsequently, as suggested during the review meeting held in TSPCB by the G.O.I Team, priority Action Plan for 12 ULBs coming in the polluted reaches of 4 river stretches with an estimated cost of Rs 1334.39 Cr was submitted to the Government vide reference 4th cited. It is informed by TSPCB authorities that the CPCB suggested to modify the Action Plan once again. Accordingly, discussions were held with NEERI officials and the priority Action Plan is once again modified (incorporating 30 towns under four reaches) as shown below :

S. No	Name of the stretch	Name of the Town identified	Cost of proposed STPs along with UGD System (Rs. in Crores) including O&M
1	Musi Hyderabad to Nalgonda (Osmansagar to Wadapally)	1) Miryalguda	Nil. (Since the UGD Scheme has been taken up and Completed under UIDSSMT.)
2	Manjeera (Gowdicharla to Nakkavagu) / Nakkavagu (Bachugudem to Confluence point of Nakkavagu and Manjeera)	NIL	Nil
3	Maneru Warangal to Somanpalli (Karimnagar LMD to Somanpalli)	1) Huzurabad 2) Jammikunta 3) Parkal 4) Bhupallpally 5) Sultanabad 6) Kothapalli 7) Karimnagar	1) 68.09 2) 103.66 3) 54.36 4) 82.00 5) 49.43 6) 27.65 7) Nil. (Since the UGD Scheme has been taken up and Completed under UIDSSMT.)
4	Karakavagu-Kinnerasani (Along Palvancha)	Palvancha	116.21

Godavari Basar to Khammam (Basar to Bhadrachala)	1) Mancherial 2) Ramagundam 3) Dharmapuri 4) Jagtyal 5) Korutla 6) Metpally 7) Manuguru 8) Bellampalli 9) Chennur 10) Kyathanpally 11) Luxettipet 12) Mandamarri 13) Naspur 14) Khanapur 15) Nirmal 16) Armoor 17) Manthani 18) Bhainsa	1) 180.00 2) 352.26 3) 39.34 4) 157.67 5) 105.69 6) 56.33 7) 67.41 8) 91.54 9) 58.95 10) 86.78 11) 54.07 12) 82.79 13) 191.60 14) 51.42 15) 140.00 16) 119.49 17) 39.95 18) 73.74
6 Krishna Thangadi to Wadapally	1) Gadwal 2) Alampur 3) Ieeja 4) Kollapur 5) Makthal	1) 113.73 2) 33.08 3) 70.73 4) 104.86 5) 55.41
Grand Total (30 ULBs)		Rs.2828.24 Crores

In this regard, it is to submit that out of 30 towns as shown above, DPRs are available for 17 ULBs since the preparation of DPRs was taken up with the world bank funding under TMDP project. However there was no provision for implementation of schemes in TMDP project. For the balance 13 ULBs, DPRs need to be prepared by appointing Consultants. The towns are Dharmapuri, Chennur, Kyathanpally, Luxettipet, Mancherial, Naspur, Khanapur, Nirmal, Manthani, Alampur, Makthal, Kothapalli & Parkal.

In view of above, Govt. is requested :

- (1) To accord Administrative sanction in the **Ist Phase** for an amount of Rs. 2828.24 Crores to take up Action plan for construction of STPs with UGD network in the **above 30 proposed towns** on priority basis (Since Schemes were already completed in Karimnagar and Miryalguda Towns).
- (2) To issue instructions to the Commissioners of 13 ULBs (*Dharmapuri, Chennur, Kyathanpally, Luxettipet, Mancherial, Naspur, Khanapur, Nirmal, Manthani, Alampur, Makthal, Kothapalli & Parkal*) to get the DPRs prepared by appointing Consultants by meeting the expenditure from LRS Funds/Municipal General Funds.

Yours faithfully

Sd/-

Engineer-in-Chief (PH)

Copy to the DMA for information and necessary action.

Copy to the Member Secretary, TSPCB for information and necessary action.

// Attested//

Executive Engineer (PH)

